1943

THE DEPUTY MINISTER FOR LABOUR (SHRI ABID ALI): (a) to (d). The information is being collected. I may add that recognition of Unions is at present not subject to statutory regulation.

MANAGEMENT OF HYDERABAD GOLD MINES

- ♦264. DR. R. B. GOUR: Will the Minister for LABOUR be pleased to state:
- (a) whether the management of the Hyderabad Gold Mines had recently closed the mines:
- (b) if so, how long this closure did last
- (c) whether all the employees have been taken back to work on the reopening of the mines;
- (d) whether any employees were refused to be taken back to work; if so, why; and
- (e) whether Government propose to secure to the employees compensation for the loss they incurred on account of this closure and the reinstatement of those who have not yet been taken back?
- THE DEPUTY MINISTER FOR LABOUR (SHRI ABID ALI): (a) and (6). There was a lockout from the 15th October to the nth November 1952.
- (c) and (d). Information is being collected.
- (e) The matter will be considered on receipt of the information called for.
- DR. R. B. GOUR: May I know whether any memorandum has been sent to the hon. Minister? Does he know about it?

SHRI ABID ALI: No, Sir.

MR. CHAIRMAN: He has got a copy of it.

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SHRI ABID ALI: But not the acknowledgment.

- DR. R. B. GOUR: I will have to produce the Registration Certificate.
- MR. CHAIRMAN: Any other questions on 262, 263 and 264?
- DR. R. B. GOUR: Is the hon. Minister aware that the Government of India has already got a scheme of housing for gold mines and that the Government of Hyderabad has got an alternative scheme and that both the schemes are not implemented?
- SHRI V. V. GIRI: It does not apply to these gold mines. It applies only to coal mines.
- DR. R. B. GOUR: Is the hon. Minister aware that the Finance Minister of Hyderabad, who is also the Chairman of the Board of Directors concurrently because the Government of Hyderabad possesses 80 per cent. of the shares of these mines, visited the mines and has already agreed that the housing condition is very bad and that suitable houses must be supplied?
- SHRI V. V. GIRI : I take the information from the hon. Member.
- DR. R. B. GOUR: Sir, this is a Central subject—labour relations—and how is it that the hon. Minister says that he has got no information on this subject?
- SHRI V. V. GIRI: So far as the gold mines are concerned, it does not come under this and so far as the coal mines are concerned, we are dealing with them as regards housing.
- SHRI H. P. SAKSENA: With regard to Question No. 264, I would like the hon. Minister to let us know if they are contemplating to find a diviner of gold like the diviner of pani in Rajasthan?

SHRI V. V. GIRI: No, Sir.

DR. R. B. GOUR: Does the Government know that 51 workers had

been retrenched earlier and 71 workers have been retrenched this month even after the mines were opened?

Oral Answers]

SHRI V. V. GIRI: Quite possible. I have no information.

KHWAJA INAIT ULLAH: Was the lockout of the gold mines a legal lockout

Mr. CHAIRMAN: Mr. Gour has not yet finished.

DR. R. B. GOUR: Does the hon. Minister know that after the withdrawal of recognition, the Union office was raided and all the files confiscated? And does the hon. Minister also know that the workers ' families have been ejected from the quarters and the workers put in

SHRI V. V. GIRI: We have no information on the matter. I have no doubt that certain people have been put in jail.

DR. R. B. GOUR: And their families have been ejected from the quarters and the workers have been sent to jail!

SHRI V. V. GIRI: These mines belong to the Hyderabad State and from the law and order point of view they might have taken that action.

DR R. B. GOUR: But the question of law and order does not arise. The workers have already been put into jail. Their families have been ejected from the quarters. This is a Central subject concerning the workers.

SHRI V. V. GIRI: I assure the hon. Member that I shall secure more information and if I get it, I shall place it before him.

MR CHAIRMAN: Next question

KHWAJA INAIT ULLAH: Sir, I wanted to put a question.

MR CHAIRMAN: Mr. Hemrom. I

TRAII* SERVICE BETWEEN T^r/tnflt, ft>^ AND BADAMPAHAR

to Questions

- ♦265. SHRI S. M. HEMROM: Will the Minister for RAILWAYS be pleased to
- (a) the reasons for not restoring prewar passenger train services between Tatanagar and Badampahar on the Eastern
- (b) whether any representations have been received by Government for the restoration of the said train services; and
- (c) whether Government intend to restore the same and if so, when?

THE DEPUTY MINISTER FOR RAILWAYS AND TRANSPORT: (SHRI O. V. ALAGESAN): (a) It is not feasible at present to restore the train in question due to the paucity of coaching stock.

- (b) Yes.
- (c) Yes, as soon as the availability of coaching stock permits it.

SHRI S. M. HEMROM: Was the restoration difficult for want of power and stock?

SHRI O. V. ALAGESAN: Yes, that is precisely so.

SHRI S. M. HEMROM: Are extra coaches left idle on Tatanagar station?

SHRI O. V. ALAGESAN: I don't think, Sir.

SHRI S. M. HEMROM: How many goods trains are running on this branch line

SHRI O. V. ALAGESAN: Now there is one train each way. It is a mixed train, one train, running each way between the two Stations —both goods and passenger.

SHRI S. M. HEMROM: May I know whether the pre-war passenger service was a mixed train of goods and passenger coaches?